



2026:AHC:50757

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 898 of 2026

Ajeet Kumar And 6 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajesh Prasad
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Instant writ petition has been filed assailing order dated 11.12.2025 passed by Consolidation Officer in proceeding under section 9A(2) of the U.P. Consolidation of Holdings Act.
2. Learned Standing Counsel has raised preliminary objection qua maintainability of instant writ petition on the ground of availability of the alternative remedy to approach before the appellate authority under section 11(1) of the U.P. Consolidation of Holdings Act.
3. Learned counsel for the petitioner has not rebutted the contention as raised by the learned Standing Counsel qua availability of the alternative remedy.
4. As such, instant writ petition is dismissed, being not maintainable, on the ground of availability of the alternative remedy as mentioned above.
5. Office is directed to return the certified copy of the impugned order to the learned counsel for the petitioner after retaining its photo copy at the relevant place.

(Dinesh Pathak,J.)

March 12, 2026

Sushma